

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**WESTERN ZONE BENCH, PUNE****Misc Application No. 01/2024****IN****Original Application No., 33/2024 (WZ)**

Madhura Rajesh Tawade ... Applicant

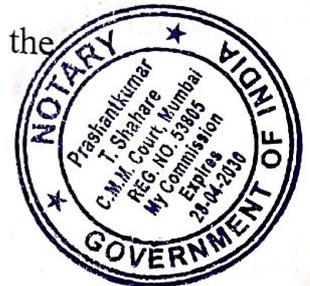
Versus

State of Maharashtra, and Ors ... Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT
NO. 7 BMC :**

I, Shri. Amol Vikram Gite Indian Inhabitant, Working as Assistant Engineer, with Municipal Corporation of Greater Mumbai, having office at 96, Bhaudaji Road, Matunga (East) Mumbai do hereby state on solemn affirmation as under:-

1. The present Affidavit is filed pursuant to the order dated On 23/09/2025 passed by the Hon'ble Court, more particularly the query raised regarding 'which is the agency to clear the debris lying on CS No. 145'.



2. In compliance with the aforesaid directions, the relevant record parenting to the subject side was verified, upon verification of the record it is clear that the land bearing CS No. 145 is under the ownership Salt Commissioner.
3. In view of the above it will be the responsibility of the Salt Commissioner, to clear the debris, as the Municipal Corporation has no jurisdiction or Authority over the said land.

Solemnly Affirmed at Mumbai)

This day of **17 DEC 2025**, 2025)

[Handwritten Signature]

Advocate for Respondent No.

[Handwritten Signature]
Deponent **16/12/25**

**Assistant Engineer
(S.W.M.) F/North**

BEFORE ME
[Handwritten Signature]

**Prashantkumar T. Shahare
NOTARY
Government of India
C.M.M. Court, Mumbai**

17 DEC 2025

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NOTARY Book No... **617** ... Date... **17 DEC 2025**

